IN THE CUSTOMS, EXCISE AND SERVICE TAX APPELLATE TRIBUNAL, KOLKATA
EASTERN ZONAL BENCH : KOLKATA

REGIONAL BENCH - COURT NO.2

Service Tax Miscellaneous Application No.75717 of 2019(COD)
(On behalf of Appellant)
AND
Service Tax Appeal No.75975 of 2019

(Arising out of Order-in-Appeal No.212/SKS/BOL/ST/2018-19 dated 11.05.2018 passed by Additional Director General (Taxpayer Services), Central Excise, Customs & Service Tax, Kolkata Zonal Unit, Kolkata.)

M/s. Usha Engineering Enterprise
(G.T.Road, Main Gate, Durgapur Steel Project, Durgapur-713203, West Bengal.)
...Appellant

VERSUS

Commissioner of CGST & CX, Bolpur Commissionerate
.....Respondent
(Nanoor Chandidas Road, Sian, Bolpur, Dist: Birbhum, West Bengal.)

APPEARANCE

NONE for the Appellant (s)
Shri S.S.Chattopadhyay, Authorized Representative for the Respondent (s)

CORAM: HON'BLE SHRI P.K.CHOUDHARY, MEMBER(JUDICIAL)

MISCELLANEOUS ORDER NO. 75047/2021
FINAL ORDER NO. 75229/2021

DATE OF HEARING : 30 April 2021
DATE OF DECISION : 30 April 2021

P.K.CHOUDHARY :

The Miscellaneous Application has been filed by the applicant/appelalnt for condonation of delay in filing the appeal before the Tribunal.

2. In view of the reasons, as mentioned in the application, the delay in filing the appeal before the Tribunal is condoned and the Miscellaneous Application (COD) is allowed.

3. The respondent Revenue has filed a copy of Form No.SVLDRS-4, which is discharge Certificate for full and final settlement of Tax dues,

on behalf of the appellant, under Section 127 of the Finance (No.2) Act, 1994 read with Rule 9 of Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019. Accordingly, the appeal of the appellant is dismissed as withdrawn.

(Dictated and pronounced in the open Court.)

SD/
(P.K.CHOUDHARY)
MEMBER (JUDICIAL)

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